

ITEM NO.1

COURT NO.2

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 7260/2024

(Arising out of impugned final judgment and order dated 25-04-2024 in CRM-M No. 18316/2024 passed by the High Court Of Punjab & Haryana At Chandigarh)

KALYANI SINGH

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(IA No.120367/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 29-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.  
Mr. Prastut Mahesh Dalvi, AOR  
Ms. Vidhi Pankaj Thaker, Adv.  
Ms. Damini Thaker, Adv.

For Respondent(s) Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Arkaj Kumar, Adv.  
Mr. Padmesh Mishra, Adv.  
Mr. Vivek Gugnani, Adv.  
Mr. Abhipriya, Adv.  
Ms. Agrimaa Singh, Adv.  
Mr. Vivek Gaurav, Adv.  
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following  
O R D E R

An application filed under Section 207 of Cr.P.C. was rejected by the Special Judge, C.B.I., Chandigarh on 06.04.2024. The petition under Section 482 Cr.P.C. filed by the petitioner before the High Court has also been rejected, confirming the reasonings as assigned by the

trial court with some other observations. Being aggrieved, the petitioner is before this Court.

On perusal of the application and the list of documents, the main thrust is to seek the documents specified in Clause 6 (a) and (b) of the Seizure Memo [Annexure P3 at Page 38 of the petition].

Clause 6 (a) & (b) read as follows :-

*“(a) Police Case filed of FIR No. 374 of 2015 dated 21.09.2015 u/s 302, 120B, 201 IPC r/w 25/27/54 Arms Act PS Sector 26, Chandigarh UT containing documents correspondence pages 01 to 753 marked serially, first & last page is signed by Sh. Chiranji Lal Inspector.*

*(b) Case Diary File of FIR No. 374 of 2015 dated 21.09.2015 u/s 302, 120B, 201 IPC r/w 25/27/54 Arms Act, PS Sector 26, Chandigarh UT containing pages 1 to 553 including 359A, serially numbered except page no. 219, first & last page is signed by Sh. Chiranji Lal Inspector.”*

Learned counsel for the petitioner submits that he requires the statement of the witnesses recorded by the Chandigarh Police under Section 161 of Cr.P.C. prior to remittance of the investigation to the C.B.I.

Learned counsel representing the C.B.I. has made a categorical statement at the Bar that as the charges have already been framed, therefore, they have no objection to supply the documents as demanded and mentioned hereinabove.

In view of the peculiar facts and circumstances of the case, in which a categorical stand is taken by the parties, we direct the C.B.I. to supply the documents, as conceded by learned counsel, within two weeks from today.

Accordingly and in view of the above terms, this Special Leave Petition stands disposed of.

Pending interlocutory application(s), if any, is/are disposed of.

**(JAYANT KUMAR ARORA)**  
**ASTT. REGISTRAR-cum-PS**

**(VIRENDER SINGH)**  
**BRANCH OFFICER**